FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
AUTONEEDS (INDIA) PRIVATE LIMITED
(Engaged in Automobile Dealership)
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	**RELEVANT PARTICULARS**	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Autoneeds (India) Private Limited** PAN: AAACA1886F CIN: U74899DL1992PTC048706
2.	Address of the registered office	E-1/4, Pandav Nagar, Opp. Mother Dairy, Hero Honda Showroom, Patparganj, Delhi-110092 *(No Registered Office exists at the address shown in the MCA portal)*
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	Delhi NCR *(Details regarding location and current status of the assets shown in the last available Financial Statements for the F/y 2018-19 are not available)*
5.	Installed capacity of main products/ services	Company is non-operational since long
6.	Quantity and value of main products/ services sold in last financial year	There were no operations in the Company
7.	Number of employees/ workmen	NIL, as the Company is non-operational since long
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://drive.google.com/file/d/17sEER_mAaEUOJm5iu7j9pItvPLA8HWbx/view?usp=sharing
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please write email to cirp.anipl2024@gmail.com or can access to the below URL to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code: https://drive.google.com/file/d/17sEER_mAaEUOJm5iu7j9pItvPLA8HWbx/view?usp=sharing
10.	Last date for receipt of expression of interest	23-04-2025
11.	Date of issue of provisional list of prospective resolution applicants	03-05-2025
12.	Last date for submission of objections to provisional list	08-05-2025

13.	Date of issue of final list of prospective resolution applicants	18-05-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-05-2025
15.	Last date for submission of resolution plans	22-06-2025
16.	Process email id to submit Expression of Interest	cirp.anipl2024@gmail.com The Physical EOI to be submitted at the Registered Address of the RP: JD-18-B, First Floor, Near Ashiana Chowk, Pitampura, Delhi-110034.

** The timelines as stated above remain subject to modification by the COC and any extension/ exclusion to the timelines for completion of CIRP of the Corporate Debtor under IBC.*

Rashmi Mintri
Insolvency Professional
IBBI Reg. IBBI/IPA-001/IP-P00708/2017-2018/11185
Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034
Email:ca.rashmimintri@gmail.com Ph. No.: 91-97111-73846

Rashmi Mintri
(Resolution Professional)
Autoneeds (India) Private Limited
IBBI Reg. IBBI/IPA-001/IP-P00708/2017-2018/11185
Address: JD-18-B, Near Ashiana Chowk, Pitampura, Delhi

Date: 06/04/2025
Place: New Delhi

KOTAK MAHINDRA BANK LIMITED

POSSESSION NOTICE

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051, **Branch Office:** Kotak Mahindra Bank Limited, Sector -125, Noida, Uttar Pradesh-201313

Whereas, the undersigned being the authorized officer of **Kotak Mahindra Bank Ltd.**, under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (enforcement) rules 2002 issued demand notices to the borrowers as detailed hereunder, calling upon the respective borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s)/ co borrower(s) having failed to repay the amount, notice is hereby given to the borrowers/ co borrowers and the public in general that the undersigned has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act r/w rule 8 of the said rules on the dates mentioned along-with. The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The borrowers attention is invited to provisions of sub section (8) of section 13 of the act, in respect of time available to redeem the secured assets. Details of the borrowers, scheduled property, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under, date of possession is given herein below:

Name and Address of the Borrower, Co-Borrower, Loan Account No., Loan Amount	Details of The Immovable Property	1. Date of Possession 2. Type of Possession 3. Demand Notice Date 4. Amount due in Rs.
Mr. Deepak Goenka S/o Late Mahavir Prasad Goenka & Mr. Amit Goenka S/o Mr. Mahavir Prasad Goenka, Both at: 241 Sheikh Pain, Khurja Bulandshahr, Uttar Pradesh-203131 **& Mrs. Shivani Goenka W/o Mr. Amit Goenka, all at:** D-1/132 A, Sector-52, Noida, Uttar Pradesh-201301, **all at:** House No. 35 A, Arawali Appartment, Sector - 52, Noida, Uttar Pradesh – 201301, **all at:** Flat No. 1402, 14th Floor, Sector 120, RG Residency, Noida, Uttar Pradesh – 201301. **Loan Account Number**: HOU/GUR/1115/249702 **Loan Amount Sanctioned**: Rs. 58,40,000/- (Rupees Fifty Eight Lakh Forty Thousand Only)	All that piece and parcel of Apartment No. A-1402, Block/Tower A, Floor 14th RG Residency admeasuring 1503 Sq. Ft. situated at GH-02, Sector-120, Noida-201301 along with undivided proportionate share of land and common facilities. **Name of the Mortgagors**: Mr. Deepak Goenka and Mrs. Shivani Goenka	1. 04.04.2025 2. **Symbolic Possession** 3. 12.12.2024 4. Rs.1,26,97,077/- (Rupees One Crore Twenty Six Lakh Ninety Seven Thousand And Seventy Seven Only) due and payable as of 10.03.2025 with applicable interest from 11.03.2025 until payment in full.

For any query please Contact Mr. Rajender Dahiya (Mob- +919560900283) & Mr. Akshit Solanki (Mob +917302111608)

Authorised Officer: For Kotak Mahindra Bank Ltd. Place: Delhi/NCR, Date: 08.04.2025,

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) ["SECURED ASSET(S)"] UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited and Poonawalla Fincorp Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on **"As is what is" and "As is where is" and "Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Details of Borrower(s)/ Guarantor(s)	Details of Demand Notice	Details of Auction	
1. R R Garments 2. Rahul Jain 3. Ritu Jain 4. Khajali Devi Jain **Loan Account Number: UGDELSS000013910**	**Date of Notice: 22-08-2024** Outstanding Amount: **Rs. 1,69,15,317/- as on 09-08-2024**	Reserve Price	**Rs. 2,43,83,000/-**
		EMD	Rs. 24,38,300/-
		Last date of EMD Deposit	14-05-2025
		Date of Auction	**15-05-2025**
		Time of Auction	11 AM to 01 PM
		Incremental Value	Rs. 1,00,000/-

Description of Secured Asset(s): "All that piece and parcel of immovable property having built up property no. IX/5348 (part), measuring area 66 Sq.Yards i.e. 55.18 Sq.Meter, with complete terrace/roof rights, with the rights of upper construction upto last Storey, out of Khasra No. 302, Khewat No.56, Khatoni No.172, situated at abadi street No. 02, old seelampur, Gandhi Nagar in the area of village Seelampur, Illaqa Shahdara, Delhi – 110031".

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. **www.ugrocapital.com** or contact the undersigned at **authorised.officer@ugrocapital.com**

Place: Delhi Date: 08.04.2025

Sd/-(Authorised Officer) For UGRO Capital Limited

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021 Branch Office: 7th Floor, Synergy Tower, Block-A-13/1, Sector-62, Noida-201301

NOTICE

The mentioned customer availed the loan facility from **Authum Investment and Infrastructure Limited "AIIL"** (Formerly known as Reliance Home Finance Ltd "RHFL") in the project name **SHIVALIK HOMES -2 AT GREATER NOIDA, UTTAR PRADESH - 201301** under the terms and conditions enumerate in Tripartite Agreements executed among RHFL (Presently AIIL), below mentioned borrowers and Cosmos Infraestate Private Limited. As the provisions of the Tripartite Agreement have not been adhered by not making payment of loan amount as per the terms and conditions of the loan agreement. It is also pertinent to mention herein that the Pre-EMI/EMIs as agreed under the said loan accounts have also not been paid since long. Several notices and reminders have been sent to pay the due, however you did not respond with the intention to escape from your liability to repay the loan. Now the company approached us to settle the dues of the AIIL as per the tripartite agreement.

Hence, we hereby tender this notice by publishing that you the following borrowers are put on notice to respond within 7 days from the publication of this notice failing which AIIL shall take a step forward and Revoke/Terminate the said agreed

Tripartite Agreement. Furthermore, AIIL would have no other option than to recover the total outstanding Captioned total outstanding by giving consent to the builder for cancellation of the allotment qua the property as mentioned Below.

LAN	Borrowers Name/Property details
RHAHDEL000042375	**Atul Prasad Shukla (Mortgage Property Address** Flat No-1201 12th Floor Block D Shivalik Homes -2 Plot No-GH-01c Sec-16 Greater Noida U.P. -201301 Noidauttar Pradesh-201301)
RHAHDEL000039778	**Ritul Kumar Verma (Mortgage Property Address** Flat No 905 9th Floor Block D Shivalik Homes 2 Plot No GH-01c Sec. 16 Greater Noida (West) UP Noida Uttar Pradesh-201306
RHHLDEL000034434	**Ujjwal Kumar (Mortgage Property Address** Flat No 901 9th Floor Block B2 Shivalink Homes-2 Plot No - GH-01C Sector-16 Greater Noida (West) Gautam Noidauttar Pradesh-201306)
RHAHDEL000043859	**Yengkokpam Suraj Singh (Mortgage Property Address** Flat No-1605 2bhk 16th Floor Block C1 Shivalik Homes -2 Plot No-Gh-01c Sec-16 Greater Noida U.P. -201301 Noida Uttar Pradesh-201301)

FORM G

INVITATION FOR EXPRESSION OF INTEREST for AUTONEEDS (INDIA) PRIVATE LIMITED (Engaged in Automobile Dealership)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Autoneeds (India) Private Limited** PAN: AAACA1886F CIN: U74899DL1992PTC048706
2.	Address of the registered office	E-1/4, Pandav Nagar, Opp. Mother Dairy, Hero Honda Showroom, Patparganj, Delhi-110092 *(No Registered Office exists at the address shown in the MCA portal)*
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	Delhi NCR *(Details regarding location and current status of the assets shown in the last available Financial Statements for the F/y 2018-19 are not available)*
5.	Installed capacity of main products/ services	Company is non-operational since long
6.	Quantity and value of main products/ services sold in last financial year	There were no operations in the Company
7.	Number of employees/ workmen	NIL, as the Company is non-operational since long
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://drive.google.com/file/d/17sEER_mAaEUOJm5iu7j9pltvPLA8HWbx/view?usp=sharing
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please write email to cirp.anipl2024@gmail.com or can access to the below URL to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code: https://drive.google.com/file/d/17sEER_mAaEUOJm5iu7j9pltvPLA8HWbx/view?usp=sharing
10.	Last date for receipt of expression of interest	23-04-2025
11.	Date of issue of provisional list of prospective resolution applicants	03-05-2025
12.	Last date for submission of objections to provisional list	08-05-2025
13.	Date of issue of final list of prospective resolution applicants	18-05-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-05-2025
15.	Last date for submission of resolution plans	22-06-2025
16.	Process email id to submit Expression of Interest	cirp.anipl2024@gmail.com The Physical EOI to be submitted at the Registered Address of the RP: JD-18-B, First Floor, Near Ashiana Chowk, Pitampura, Delhi-110034.

* The timelines as stated above remain subject to modification by the COC and any extension/ exclusion to the timelines for completion of CIRP of the Corporate Debtor under IBC.

Sd/- Rashmi Mintri (Resolution Professional) Autoneeds (India) Private Limited IBBI Reg. IBBI/IPA-001/IP-P00708/2017-2018/11185 **Address:** JD-18-B, Near Ashiana Chowk, Pitampura, Delhi

Date: 06/04/2025 Place: New Delhi

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies Act (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050** that **"M/s. ASHIMA PAPER PRODUCTS"** a Partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.
2. **The principal objects of the company are as follows:**
   - i. To carry on business in India and elsewhere as manufacturers or and dealers in and importers and exporters of all kinds of packaging containers including cartons, boxes and cases wholly or partly made of papers, boards, wood, glass, plastic, rubber, metals, zelatine, tin or otherwise and glass bottles, glass jars, flasks, casks and glass containers of every description, fibrite boxes, corrugated containers, corrugated rolling boxes, display boxes, aluminium coils and packing requisite of every kind and description.
   - ii. To construct, erect, establish a factory or factories and work-shops with suitable machines, plants, engines, tools, instruments for manufacturing packing articles and to adopt all processes of manufacture such as cutting, treating, moulding, pasting, binding, shaping, fabricating, or other chemical, mechanical, electrical or manual operations for making packing articles and also to take on hire, rent or acquire, purchase any plant, engines, machinery, tools as referred to above from any person or body or association.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at **Plot No. 95, Sector-5, IMT, Manesar, Gurugram, Haryana-122050**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050**, within twenty-one (21) days from the date of publication of this notice, with a copy to the company at its registered office.

For and on behalf of **M/s.ASHIMA PAPER PRODUCTS** *(Name of Partners)* Sd/- (1) Shalender Goyal (2) Manju Goyal

Date : 08.04.2025 Place : Gurugram

HDFC BANK

Plot #31, Najafgarh Industrial Area Tower - A, 1st Floor , Shivaji Marg , Moti Nagr , New Delhi -110015

POSSESSION NOTICE APPENDIX IV [RULE 8(1)]

Whereas, the undersigned being the authorized officer of the **HDFC BANK LTD.** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 14/01/2025 calling upon the borrower(s) **1. M/s Prestige Autoworld Pvt. Ltd., Through Its Directors, Mr. Chand Uppal, Ms. Poonam Singhi & Mr. Sidharth Sehgal, 2. Mr. Chand Uppal S/o Sh. Manjit Singh, 3. Mrs. Poonam Singhi W/o Sh. Rohit Singhi & 4. Mr. Rohit Singhi S/o Sh. Pramod Kumar Singhi** to pay the amount mentioned in the notice Rs. 1,88,08,083/- (Rupees One Crore Eighty-Eight Lakhs Eight Thousand and Eighty-Three Only) within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this **05th day of April, 2025 (Saturday).** The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC BANK LTD. for an amount of Rs. 1,88,08,083/- (Rupees One Crore Eighty-Eight Lakhs Eight Thousand and Eighty-Three Only) and interest thereon together with expenses and charges etc. less amount paid if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential House No. 1339, Measuring 298.98 Sq. Mtrs. In The Colony Know As Dlf City Qutab Enclave Complex Gurgaon, Phase-iv, Village-chakkarpur, Tehsil & Distt. Gurgaon, Haryana (Property Owned By Mrs. Poonam Singhi & Mr. Rohit Singhi).

Date : 05-04-2025, Place :- GURUGRAM **Authorised Officer, HDFC Bank Ltd.**

ESAF SMALL FINANCE BANK

REGD. OFFICE: ESAF Bhavan, Mannuthy, Thrissur- 680 651, Kerala.

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned that Gold ornaments pledged with ESAF Small Finance Bank and not redeemed by borrowers, despite repeated reminders and notices, of our branches, are listed below. This will be auctioned as per the details given below:

DATE OF AUCTION: 22-04-2025 **TIME:** 2 PM TO 5 PM

AUCTION VENUE: THROUGH E-AUCTION

AUCTION ADDRESS: https://egold.auctiontiger.net **Contact Number: 9099013705/6351896640**

To register as bidder for the e-Auction with terms and conditions, and full details of e-Auction please visit the above site.

BRANCHES & LOAN ACCOUNT NUMBERS

NEW DELHI - CHITTARANJAN PARK: 63240000678341, 692014, 75220001801244, **NEW DELHI -MAYUR VIHAR**: 63240000685047, 685347, **BAWANA**: 63240000664467, **NEW DELHI - KAMLA NAGAR**: 63240000706660, **NEW DELHI - LAJPAT NAGAR**: 63240000696176, **NEW DELHI - ROHINI**: 63220000950377, 63240000645504, 645934.

Customers who are interested to release the ornaments by paying the total due amount may do so, at the respective branches, on or two days before the date of the auction.

Bidders who wish to participate in the auction shall produce their KYC documents. GST No. is mandatory for registered firms/companies. Bidders shall deposit a sum of Rs.50,000 as EMD before participating in the auction.

Thrissur Date: **08-04-2025** Sd/- Authorized Signatory

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) CIN : L65110TN2014PLC097792

Registered Office: KRM Towers, 8 Floor, Harrington Road, Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

PUBLIC NOTICE GOLD AUCTION CUM INVITATION NOTICE

The Below mentioned borrower has been issued notices to pay the outstanding amount towards the credit facility against Gold ornament availed by him from IDFC FIRST Bank Limited. Since the borrower has failed to repay the dues under the facility. We are constrained to conduct an auction of the pledged Gold ornaments on **15/04/2025.** In the event any surplus amount is realized from this auction, the same will be returned to the concerned borrower and if there is any deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. IDFC FIRST Bank has the authority to remove the following account from the auction without prior intimation. Further IDFC FIRST Bank reserves the right to change the Auction Date without any prior notice.

Loan Account Number	Customer Name	Branch Name
140438176	TEJBAHADUR MAURYA	NEW DELHI - TILAK NAGAR BRANCH
142414130	SUNNY YASIN	MBL - BAHADURGARH
146394867	ANNU DALIPSINGH	NSP - PITAMPURA BRANCH
153485249	ANKIT VIJENDER	NEW DELHI - YAMUNA VIHAR BRANCH
154738628	SUMIT ROSHAN	GREATER KAILASH - I BRANCH
159968756	SHIVAM GUPTA	NSP - PITAMPURA BRANCH
162216474	FIRDOUS ABDUL	NEW FRIENDS COLONY BRANCH
164404407	SHITIJ SHARMA	NEW DELHI - TILAK NAGAR BRANCH
164491245	SHAMSHAD AHMAD	VIKAS MARG BRANCH
141394905	KOTHA NAGA KRISHNA	GURGAON SECTOR 14 BRANCH
155783448	SUDEB MONDAL	NEW DELHI - ROHINI SECTOR 18 BRANCH
163142852	RAGHVENDRA SINGH	GURGAON SADAR BAZAAR BRANCH
154303061	ADARSH UPADHYAYA	NEW DELHI - NARAINA BRANCH
158999232	SHASHANK GARG	MATHURA BRANCH
159342936	ANUJ KUMAR	MBL - MORADABAD
164603344	AMITA JINDAL	HAPUR BRANCH

Auction will be conducted online through https://idfcegold.auctiontiger.net on 15/04/2025 from 12:00 pm to 2:00 pm. / http://gold.samil.in on 15/04/2025 from 3:00 pm to 5:00 pm By way of this publication the concerned borrower are hereby given final notice and last opportunity to pay the facility recalled amount, with all interest and charges before the schedule auction date failing which the jewellery will be auctioned. Please note that, if the auction does not get completed on the same day due to time limit the bank will re auction the pledged gold ornaments within next 7 days on the same terms and conditions. If the customer is deceased all the conditions pertaining to auction will be applicable to his legal heirs.

Date:08.04.2025 Place: DELHI/NCR

केनरा बैंक Canara Bank

भारत सरकार का उपक्रम A Government of India Undertaking

सिंडिकेट Syndicate

Regional Office: Civil Lines Moradabad

NOTICE U/S 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

It is hereby informed that due to non-payment of installment/interest/principal debt, the below mentioned accounts have been classified as Non – Performing Asset as per Reserve Bank of India guidelines. We had demanded the entire outstanding together with interest and other charges due under the below mentioned facilities under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 through registered post on their last address but the notices were either returned undelivered or their acknowledgements were not received and as such they are hereby informed by way of this public notice. We hereby call upon the following Borrowers/Guarantors/Mortgagors to pay the amount as mentioned below with further interest at the contracted rate until payment in full, within 60 days (Sixty days) from the date of this publication. In default, besides exercising other rights of the bank as available under Law, the bank is intending to exercise any or all of the powers as provided under section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The details of the secured assets/s intended to be enforced by the bank, in the event of non-payment of secured debt is also mentioned below.

Sr. No.	Name & Addresses of the Borrower/ Guarantors Account and Branch Name	Outstanding Amount of SARFESI ACT 2002/ Demand Notice Date	Description of the Immovable Property Mortgaged
1.	1. Munija D/o Chote, 68, Takiya Husain Shah, Amroha Uttar Pradesh. 2. Mohammed Anish S/o Abdul Aziz, Takiya Hussain, Amroha. 3. Intezar Ahmad S/o Mohd. Ikram, Ahmad Nagar, Amroha. Branch: SME Amroha.	Rs. 7,72,904.16 and intt and other charges Notice Date 05/04/2025 NPA Date 03/04/2025	A Residential Property having area 175 sq.mtr. out of Khasra No. 2317 situated at Qasba Amroha Inside Chungi, Mohalla Takiya Hussain Shah, Tehsil and District Amroha, Owned By Smt. Muniza, **Bounded :- East-** Plot of Sonu, **West-** House of Afsar, **North-** Plot of Yashpal, **South-** Rasta 12.0 wide.
2.	1. Naresh Cement Store, Village Dhakia Naru Bilari, Distt. Moradabad, Uttar Pradesh. 2. Naresh Kumar S/o Omkar Singh, Village Dhakia Naru Bilari, Distt. Moradabad, Uttar Pradesh. 3. Naresh Kumar S/o Omkar Singh, Dakiya Naru, Bilari. 4. Neetu S/o Harbhajan, Village Hathipur Bahauddin, Tehsil Bilari. Branch: Dharampur Kalan.	Rs. 22,53,092.01 and intt and other charges Notice Date 04/04/2025 NPA Date 31/03/2025	Residential Cum Commercial Property measuring area 83.59 sq.mtr. situated at Bilari, Sirsi Road, Near Hanuman Murti Chauraha, Village Dhakiya Naru, Tehsil Bilari and District Moradabad, U.P. 202411, Owned By Naresh Kumar, **Bounded :- East-** Property of Seller, **West-** Property of Seller, **North-** Property of Seller, **South-** Bilari - Sirsi Road.
3.	1. Abhay Singh Contractor, Prop. Abhay Singh Sheel Kunj Opp. Inspaction House Civil Line 2, Bijnor Uttar Pradesh. 2. Sheesh Pal Singh S/o Banshi Singh, Village Mukarpur Gurzar, Post Saidabad, Distt. Bijnor (U.P.). Branch: Bijnor.	Rs. 5,34,772.08 and intt and other charges Notice Date 04/04/2025 NPA Date 19/02/2021	Residential Property situated at Mahadevpuram Maaza Adampur (Inside Circle Road) Bijnor Area 218.32 sq.mtr., Owned By Abhay Singh, **Bounded :- East-** 35 Feet wide Road, **West-** Land Shivaji Sarkari Avas Samiti, **North-** Plot Abhay Singh, **South-** Plot Abhay Singh Tomar.

Date: 08.04.2025 Place: Moradabad Authorised Officer, Canara Bank

SYMBOLIC POSSESSION NOTICE

ICICI Bank

Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Vijay Kumar/ Nisha Rani/ LBDEH00005709292	Plot Bearing Khata Khatauni No.704 (1339 To 1404 Fasli), Khasra No.2215, Situated at Mauza Arcadia Grant, Pargana Centraldoon, Tehsil-Sadar, District-Dehradun, Uttarakhand- 248001/ 05-Apr-25	November 20,2024 Rs. 19,69,783.24/-	Saharanpur/ Dehradun

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 08, 2025 Place: Saharanpur

Sincerely Authorised Signatory For ICICI Bank Ltd.

UNITY Small Finance Bank Limited

Corporate Office:Centrum House, Vidyanagari Marg, Kalina, Santacruz (E) Mumbai – 400 098

SYMBOLIC POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES) SEE RULE 8(1)

Whereas, the undersigned being Authorised Officer of **Unity Small Finance Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned hereunder calling upon the following Borrower/Co-Borrowers/ Guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the following Borrower/Co-Borrowers/ Guarantors and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **03-04-2025.** The Borrower/Co-Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property shall be subject to the charge of Unity Small Finance Bank Limited for the amount mentioned herein below and interest thereon. The Borrower's/Co-Borrower's/ Guarantor's attention is invited to provisions of sub-Section 8 of Section-13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/Co-Borrowers/ Guarantors & Loan Account Number	Date of Demand Notice and Outstanding Amount
1. Shree Balaji Engineering Works (borrower) 2. Avinash Kumar Gupta (co-borrower & Mortgagor) 3. Renuka Gupta (co-borrower) 4. Aman Aeron (co-borrower) Loan Account Number: - USFBDELLOAN000005003339 Date of Symbolic Possession: 03/04/2025	**Demand Notice Dated 10-12-2024 for Rs. 1,02,16,035.98/- (RUPEES ONE CRORE TWO LAKH SIXTEEN THOUSAND THIRTY-FIVE RUPEES AND NINETY EIGHT PAISE ONLY) as on date 10/12/2024 plus applicable interest and other charges.**

Description Of The Properties Mortgaged/Secured Asset(s) : ALL THAT PIECE AND PARCEL OF THE HOUSE BEARING NO. F-18, MEASURING 168.36 SQUARE METERS, SITUATED AT F-BLOCK, MOHALLA SHASTRI NAGAR, MEERUT, AAVAS VIKAS PARISHAD, SCHEME NUMBER 3, MEERUT, THE BOUNDARIES OF WHICH AS SALE DEED DATED 15.12.2004 ARE MENTIONED HEREUNDER: - BOUNDARIES (AS PER MORTGAGE DOCUMENT): NORTH/EAST: PLOT NUMBER D-93. NORTH/WEST: PLOT NUMBER F-20. SOUTH/WEST: 40 FEET WIDE ROAD. SOUTH/EAST: PLOT NUMBER F-16.

Date : 08/04/2025. Place: MEERUT UTTAR PRADESH Sd/- Authorised Officer- Unity Small Finance Bank Limited

SMFG Grihashakti

SMFG India Home Finance Co. Ltd.

(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. **Regd. Off.:** Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** *(Formerly Fullerton India Home Finance Co. Ltd.)* (hereinafter referred to as SMHFC) **("Secured Creditor")**, will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. 610839211406335 & 610839511422429 **1. Rohim Shekh** S/o. Nazir Shekh **2. Sahana Khatun**	A Residential House No. 37&38, New No. 27, Having an Area 101.79 Sq. Meters i.e 121.75 Sq. Yards Situated At Bhopal Singh Road, Near Begum Bagh, Meerut City. Bounded as Under :- **East** :- House of Sanjay Rathore, **West** :- House of Sidhhdarth Sonkar, **North** :- Rasta 12 Ft. Wide, **South** :- Field of Government College.	**Rs. 58,70,000/-** / **Rs. 5,87,000/-**	**22.04.2025 at 11.00 AM to 01.00 PM**	**21.04.2025**

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Naveen Kumar Tomar, on his Mob. No. 7042853583, E-mail : Naveen.Tomar@grihashakti.com and Mr. Niloy Dey,** on his **Mob. 9920697801, E-mail : Niloy.Dey@grihashakti.com**

Place : Meerut, Uttar Pradesh Date : 04.04.2025

Sd/- Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD. *(Formerly Fullerton India Home Finance Co. Ltd.)*

SMFG IndiaCredit

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of **SMFG India Credit Company Limited** ***(formerly Fullerton India Credit Company Limited)*** **("SMFG India Credit")**, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to SMFG India Credit /Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below.

Sr No.	Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date & Amount	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1	**RAJU PRAJAPATI, GOURI SHANKAR, VIJAY DEVI, KAILASHVATI.**	**Rs. 34,73,695/- (Rupees Thirty-Four Lakh Seventy-Three Thousand Six Hundred Ninety-Five Only)**	**Reserve price will Rs.19,60,000/- (Rupees Nineteen Lakh Sixty Thousand Only) and the Earnest Money Deposit (EMD) will be Rs.1,96,000/- (Rupees One Lakh Nighty Six Thousands Only). The last date of EMD deposit is 14/05/2025.**	Date: **15.05.2025** Time: **11:00 am** to **01:00 pm** (with unlimited extensions of 5 minute each)

Description of the Immovable property : Property No. 1. – ALL THAT PROPERTY PIECE AND PARCEL OF PLOT NO. 19/4, SITUATED AT TRANSPORT NAGAR, HARIPARWAT WARD, TEHSIL & DISTRICT-AGRA, (UP). Property No. 2. - ALL THAT PROPERTY PIECE AND PARCEL OF PLOT NO. 18, SITUATED AT SEC 4, TRANSPORT NAGAR, GAILANA, TEHSIL & DISTRICT-AGRA, (UP).

Sr No.	Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date & Amount	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
2	**BALAJI SWITCHGEAR, SACHIN VERMA, SHIVANI SANJAY, KAILASHVATI.**	**Rs. 35,60,879.87/(Rupees Thirty Five Lakhs Sixty Thousand Eight Hundred and Seventy Nine and Eighty Seven Paisa Only) due as on 08/05/2024**	**Reserve price will Rs. 35,60,000/- (Rupees Thirty Five Lakhs Sixty-Two Thousand Only) and the Earnest Money Deposit (EMD) will be Rs. 3,56,000/- (Rupees Three Lakhs Sixty Thousand Only). The last date of EMD deposit is 14/05/2025.**	Date: **15.05.2025** Time: **11:00 am** to **01:00 pm** (with unlimited extensions of 5 minute each)

Description of the Immovable property : ALL THAT PIECE AND PARCEL OF HOUSE NO. 146, ADMEASURING 100 SQ. YDS. i.e. 83.61 SQ.MTR. BUILT [N 3 FLOORS, WITH TOTAL COVERED AREA OF 300 SQ. YDS i.e. 250.81 SQ.MTR OUT OF KHASRA NO. 911 SITUATED AT JARARA KALAN MALIWARA NEAR MALIWARA CHOWK GHAZIABAD – (UP).

For detailed terms and conditions of the sale, please refer to the link provided in SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited)/Secured Creditor's website i.e. **www.smfgindiacredit.com**

Date : 08/04/2025. Place: Agra/Ghaziabad Sd/-, Authorised Officer- SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited)*

DEUTSCHE BANK AG

DEMAND NOTICE

Demand Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after as the said "Act")

Whereas the borrowers/co-borrowers/mortgagors mentioned hereunder had availed the financial assistance from **Deutsche Bank** – herein referred as "Bank". We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the date mentioned herein below, in the books of the Bank in accordance with the directives issued by RBI, consequent to the Authorized Officer of the Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective date mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Name and Address of Borrower(s) / Loan Account No	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice / Date of NPA
Borrower: DXB Enterprises, 2. Shakuntla Devi, 3. Babita Gupta, 4. Sahil Gupta, Reference:- Working Capital Loan Account No. **100041399790019** amounting to **Rs. 3,00,00,000/- (Rupees Three Crores Only)**	All the piece and parcel of property being First Floor portion of Free Hold built up property no. C-144 (Block No. C, Plot No. 144) measuring area 158.86 Sq. Mtrs. situated in the layout plan of Delhi School Teachers Co-operative House Building Society Ltd. in the colony known as Suraj Mal Vihar, in the village Karkardooma, Illaqa	Rs. 3,08,51,012.79 (Rupees Three Crore Eight Lacs Fifty One Thousand Twelve and Paisa Seventy Nine Only) as on 04.04.2025 interest thereon	Date of Demand Notice 05.04.2025 Date of NPA 01.04.2025

Shahdara, Delhi-110092 which is butted and bounded as: On The North : Property No. C-143, On The South : Property No. C-145, On The East : Road 30 Ft. Wide, On The West : Service Lane

Name and Address of Borrower(s) / Loan Account No	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice / Date of NPA
Borrower: 1. Kone Enterprises, 2. Shakuntla Devi, 3. Babita Gupta, 4. Satender Kumar Gupta Reference:- Working Capital Loan Account No. **100041399660019** amounting to **Rs. 2,00,00,000/- (Rupees Two Crores Only)**	All the piece and parcel of property being First Floor portion of Free Hold built up property no. C-144 (Block No. C, Plot No. 144) measuring area 158.86 Sq. Mtrs. situated in the layout plan of Delhi School Teachers Co-operative House Building Society Ltd. in the colony known as Suraj Mal Vihar, in the village Karkardooma, Illaqa	Rs. 2,06,01,197/- (Rupees Two Crore Six Lacs One Thousand One Hundred Ninety Seven Only) as on 04.04.2025 interest thereon	Date of Demand Notice 05.04.2025 Date of NPA 01.04.2025

Shahdara, Delhi-110092 which is butted and bounded as: On The North : Property No. C-143, On The South : Property No. C-145, On The East : Road 30 Ft. Wide, On The West : Service Lane

Name and Address of Borrower(s) / Loan Account No	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice / Date of NPA
Borrower: 1. Katumbh Care Private Limited, 2. Rahul Jaiswal, 3. Gunjan Jaiswal Reference:- Loan against property Loan Account No. **300041347520019** for an amount of **Rs. 25,00,00,000/- (Rupees Twenty-Five Crores Only)**	All the piece and parcel of residential house Institutional Plot No. 19, situated in Sector-Techzone-IV, area-4000.39 Sq. Mtrs. Covered area 9999.80 Sq. Mtrs. vide allotment no. INS0528004 in Greater Noida, UP, which is butted and bounded as: On The North : Nw : Road 24 Mtr. Wide, On The South : Se : Plot No. 26, On The East : Ne : Plot No. 18, On The West : Sw : Plot No. 20.	Rs. 24,99,99,656.48 (Twenty-Four Crore Ninety Nine Lacs Ninety Nine Thousand Six Hundred Thirty Six and Paisa Forty Eight Only) as on 05.04.2025 interest thereon	Date of Demand Notice 05.04.2025 Date of NPA 04.03.2025

Dated: 08.04.2025 For Deutsche Bank AG, Natansh Kr. Pal - Authorized Officer